

(b) if so, the steps the Government propose to take for the development of Siddha System as a separate entity ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA) : (a) No, Sir.

(b) Government have taken the following major steps for development of Siddha System of Medicine :—

- (i) The Central Council for Research in Ayurveda and Siddha is conducting research programme in Siddha System of Medicine. 14 Institutes/units under the Council are engaged in research in this system of medicine.
- (ii) Two Departments of Government college of Siddha Medicine at Palayamkottai have been upgraded for Post-graduate training in Maruthuvam and Gunapadam.
- (iii) Under the Central Government Health Scheme, one unit each at Madras and New Delhi have been established for providing treatment according to Siddha system to the beneficiaries.
- (iv) A Siddha Pharmacopoeia Committee has been constituted to prepare standards formulary and pharmacopoeia of drugs of this system. The first volume of siddha formulary has already been published.
- (v) Drug and Cosmetics Act was further amended in 1982 and

Siddha System has been shown as a separate system of medicine in that Act.

Situation of Pandav Nagar Colony in Delhi

3409. DR. LAL BAHADUR RAWAL : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Pandav Nagar Colony which is near the factory of Mother Dairy in Patpar Ganj in Shahdara Zone of Delhi is located in the rural area of Ghrona Neemka;

(b) whether it has since been declared as urban area covering the old abadi as well as the entire revenue estate of the Ghrona Neemka Village as per Gazette of India Notification dated March 8, 1986, Part II, Section III, sub-section (ii) of SO-991 :

(c) whether another area named Ghrona Neemka does not exist near the Mother Dairy plant in Patpar Ganj of Shahdara Zone, Delhi as per revenue records and Pandav Nagar Colony is situated only in Ghrona Neemka ; and

(d) if so, the factual position in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Pandav Nagar Colony is situated in the rural area of Gharonna Neemka Bangar.

(b) Government of India have extended the provisions of Delhi Rent Control Act, 1958 to the village Ghrona Neemka vide notification

dated 8th March, 1986 referred to in the Question and not the village Gharonda Neemka Bangar. The village Gharonda Neemka alone has been declared as urban by the Municipal Corporation of Delhi, and not Gharonda Neemka Bangar by a separate notification dated 22nd April, 1982.

(c) and (d) Deputy Commissioner, Delhi has reported that Pandav Nagar Colony is situated on the land of village Gharonda Neemka Bangar. The Mother Dairy Plant is situated in the land of village Mandawali Fazalpur on the boundary of village Gharonda Neemka Bangar.

Pollution Control Around Pune City

3410. SHRI ANNA JOSHI : Will the Minister of ENVIRONMENT & FORESTS be pleased to state the measures taken to control the air and water pollution in and around Pune City in Maharashtra ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : To control the air and water pollution in and around Pune city in Maharashtra, the following measures are reported to have been taken :

1. Pune Municipal Corporation has prepared an exhaustive sewage treatment and disposal scheme taking into account a total flow of 526 MLD in the year 2001. The scheme costing Rs. 72.66 crores has been submitted to Govt. for approval. The Pune Municipal Corporation is also trying to secure a World Bank loan for this scheme.

2. The total sewage including industrial effluent generated from the Pune Municipal Corporation area is estimated to be about 300 MLD. Primary treatment arrangements have been provided at Bhairoba Pumping Station. A new sewage treatment plant for biological oxidation unit has been constructed and commissioned near the Naidu Hospital.

3. The Maharashtra Pollution Control Board has prosecuted M/s. High Explosive Factory located in the catchment area of the Mula River because the unit has not provided effective treatment arrangement for control of pollution. All the major units in the catchment area of the Pawane River basin have provided effluent treatment arrangements.

4. The ambient air quality monitoring in and around Pune is regularly carried out under the National Ambient Air Quality Monitoring Programme. The ambient air quality of Pune is within the prescribed limits.

[Translation]

Untouchability

3411. SHRI HARI KEWAL PRASAD : Will the Minister of WELFARE be pleased to state :

(a) whether untouchability incidents are occurring in the country inspite of enacting anti-touchability law ;

(b) if so, the number of such incidents which occurred during the last three years, State-wise ; and

(c) the steps taken by the Union Government to make the untouchability law more effective ?